

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3378/2019
(Arising out of impugned final judgment and order dated 17-01-2019
in CRLA No. 6390/2010 passed by the High Court Of Judicature At
Allahabad)

RAM BILASH BHAGAT & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.61022/2019-EXEMPTION FROM FILING
O.T.)

Date : 15-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. P. V. Yogeswaran, AOR
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. Vivek Tripathi, Adv.
Mr. Babul Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. P.V. Yogeswaran, learned counsel appearing
for the petitioners.

We do not find any good ground warranting interference with
the verdict of conviction of the second petitioner-Nageshwar. The
special leave petition is dismissed qua petitioner no.2.

Issue notice limited to first petitioner-Ram Bilash Bhagat,
returnable within eight weeks.

Cause title be amended accordingly.

(MAHABIR SINGH)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER

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For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. P.V. Yogeswaran, learned counsel appearing for the petitioners.

We do not find any good ground warranting interference with the verdict of conviction of the second petitioner-Nageshwar. The special leave petition is dismissed qua respondent no.2.

Issue notice limited to first petitioner-Ram Bilash Bhagat, returnable within eight weeks.

Cause title be amended accordingly.

(MAHABIR SINGH)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER